



2026:AHC-LKO:41277

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4220 of 2026

Rambhadra Singh @ Ramji

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Ajeet Kumar Singh
Counsel for Opposite Party(s)	:	G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Shri Ajeet Kumar Singh, the learned counsel for the applicant as well as Ms. Ranjana Srivastava, the learned A.G.A. for the State and perused the record.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No. 280 of 2025, under Sections 80(2), 85 B.N.S. and Section 3/4 of Dowry Prohibition Act, registered at Police Station Lonar, District Hardoi.
3. The aforesaid case has been registered on the basis of F.I.R. lodged on 6.12.2025 against the applicant, his father, mother and two sisters, stating that the complainant had got his sister married to the applicant on 24.02.2025; all the accused persons used to harass his sister for demanding dowry. When the complainant visited his sister's matrimonial home on 21.11.2025 she had expressed an apprehension that the accused persons would kill her, still the complainant left his sister at her matrimonial home. On 26.11.2025, the complainant had informed about the death of his sister.
4. The post-mortem examination report mentions a contusion 5 c.m. x 4 c.m. present on left side of abdomen 7 c.m. to umbilicus. The spleen was found lacerated and about 600cc clotted fluid mix blood was present in abdominal cavity. The cause of death has been opined to shock and hemorrhage due to antemortem injury as noted. The deceased was eight months pregnant.
5. In the statement of the complainant recorded by the Investigating

Officer, he has reiterated the F.I.R. version.

6. The Investigating Officer has recorded the statements of some other witnesses who stated that the deceased was not keeping good health and she was undergoing treatment. She underwent blood transfusion on numerous occasions. She was admitted at Katiyar Nursing Home, Hardoi in the morning of 26.11.2025, after about four-five hours, she was referred to Lucknow. She died during treatment in a hospital at Lucknow. The medical documents of Katiyar Nursing Home, Hardoi have been annexed with the bail application. The deceased was taken to Amrapali Hospital and Trauma Centre, Dubagga, Lucknow where the doctor has certified that she reached the hospital on 26.11.2025 at 07.35 p.m. with intubation outside. Her vitals were non-recordable at the time of hospital entry. She was given the CPR followed by defibrillation but she could not be revived.

7. In the affidavit filed in support of the bail application, it has been stated that the applicant is an innocent person, he has been falsely implicated in the present case and he has no criminal history. The learned counsel for applicant has submitted that applicant's father Radhekrishna @ Chhotakke Singh has been granted bail vide order dated 09.06.2026 by Co-ordinate Bench of this Court in Criminal Misc. Bail Application No.4035 of 2026 and applicant's mother has also been granted bail vide order dated 11.06.2026 by Co-ordinate Bench of this Court in Criminal Misc. Bail Application No.3237 of 2026.

8. The learned A.G.A. has opposed the bail application and she has submitted that the allegations have been established during investigation and a charge sheet has been submitted on 24.04.2026.

9. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that similarly situated two co-accused persons have already been granted bail, the applicant has no criminal history and he is languishing in jail since 01.01.2026, whereas the investigation already stands concluded, I am of the view that the applicant is also entitled to be granted bail on the ground of parity.

10. Accordingly, this bail application stands **allowed**.

11. Let the applicant- **Rambhadra Singh @ Ramji** be released on bail in aforementioned case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of Magistrate/Court concerned, subject to the following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial court.

(Subhash Vidyarthi,J.)

June 17, 2026

Arti/-